



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष १०, अंक ३]

सोमवार, जानेवारी १५, २०२४/पौष २५, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Ordinance, 2024 (Mah. Ord. I of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Co-operative Societies (Amendment) Ordinance, 2024 (Mah. Ord. I of 2024), published under the authority of the Governor.]

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 15th January 2024.

MAHARASHTRA ORDINANCE No. I OF 2024.

AN ORDINANCE

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate

Mah. action further to amend the Maharashtra Co-operative Societies Act, 1960,
XXIV of for the purposes hereinafter appearing ;
1961.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Co-operative Societies (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Amendment of section 73-ID of Mah. XXIV of 1961.

2. In section 73-ID of the Maharashtra Co-operative Societies Act, 1960, Mah. XXIV of 1961, in sub-section (2), in the proviso, for the words “ six months ” the words “ two years ” shall be substituted.

STATEMENT

The Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961) is enacted for the orderly development of the co-operative movement in the State. Section 73-ID of the said Act provides that no requisition for a special meeting of the committee for bringing the motion of no-confidence against the officers of the societies shall be made within a period of six months from the date on which the officer has entered upon his office.

2. In order to ensure that, the officer of the society get sufficient period to work for the management of society after his election, it is necessary to enhance the said period from six months upto two years, within which such requisition for a special meeting for bringing motion of no-confidence against the officer of the society shall not be made. It is, therefore, considered expedient to amend section 73-ID of the said Act, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 12th January 2024.

RAMESH BAIS,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

RAJESH KUMAR,
Additional Chief Secretary to Government.